

(ग) इस बारे में क्या प्रक्रिया अपनाई जाती है ?

निर्वाच और आवास तथा संसदीय कार्य मंत्री (जी के. रघुरामबा) : (क) से (ग) जबकिन्ही विशिष्ट मंत्रियों से सम्बन्धित मामलों पर वाद-विवाद या चर्चा होती है तो सम्बन्धित मन्त्र उठाये गये प्रश्नों को नोट करने और उनका उचित उत्तर देने के लिए निरपवाद रूप में सदन में उपस्थित रहते हैं। अगले सप्ताह के लिए सरकारी कार्य की घोषणा करते समय जब सम्बन्धित मंत्रियों की अनुपस्थिति में विभिन्न मन्त्रालयों से सम्बन्धित मामले उठाये जाते हैं तो उन पर समुचित कार्रवाई के लिए सम्बन्धित मन्त्री का ध्यान आकर्षित किया जाता है। मंत्रियों द्वारा दिये गये आश्वासनों को पूरा करने के सम्बन्ध में मन्त्रालयों में प्राप्त जानकारी सम्बन्धित सदस्यों को भिजवा दी जाती है।

Seniority of Employees of Central Water and Power Commission

*483 SHRI SAKTI KUMAR SARKAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether according to general principles of preparing seniority lists of Central Government Employees, permanent employees are en bloc treated as senior to temporary employees;

(b) whether in Central Water and Power Commission, this principle is not being followed, resulting in permanent Scheduled Caste and Scheduled Tribe officers becoming junior to their temporary colleagues; and

(c) if so, what action is proposed to set right this injustice?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): (a) Yes, Sir. Subject to the fulfilment of certain prescribed

conditions, permanent officers of each grade are ranked senior to persons who are officiating in that grade in accordance with the general principles of determining seniority laid down by the Ministry of Home Affairs.

(b) and (c). The seniority of officers of the Central Water Commission is determined in accordance with the instructions issued by the erstwhile Ministry of Irrigation and Power on 11-9-1959. These instructions were issued in consultation with the Ministry of Home Affairs and the Union Public Service Commission. These rules are not discriminatory and are applicable to all officers of the Central Water Commission including officers belonging to Scheduled Castes and Scheduled Tribes.

Allotment of Shops by N.D.M.C.

4476 SHRIMATI MUKUL BANERJI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the manner in which the small 14 shops at Gole Market, New Delhi were allotted by the New Delhi Municipal Committee few years back and the basis of such allotments;

(b) the names of such allottees and their permitted trades, with monthly licence fees,

(c) whether the allottees in question have been squatting within New Delhi Municipal Committee limits prior to such allotments and if so, how far they have been squatting; and

(d) whether the allottees are verified squatters within the permissible rules and if so, the name and designation of the verifying authority?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) 14 small shops at Gole Market were allotted by draw of lots to such persons who produced proof of their